

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI.
COURT NO. II**

Excise Appeal No. 53592 of 2018-SM

(Arising out of Order-in-Appeal No. 74 (SRM) CE/JDR/2018-19 Dated 31.07.2018 passed by the Commissioner, Central Goods & Service Tax, Jodhpur)

M/s. Metro Cement and Mines (P) Limited

Appellant

Village Plot No. 70, Jawasia, Pipar City,
Jodhpur (Rajasthan)

Versus

**Commissioner of Central Goods &
Service Tax,**

Respondent

G-105, New Industrial Area,
Opp. Diesel Shed, Basni,
Jodhpur (Rajasthan)

Appearance:

None for the appellant

Shri P. Juneja, Authorised Representative for the respondent

CORAM:

HON'BLE SMT. ARCHANA WADHWA, MEMBER (JUDICIAL)

FINAL ORDER NO. 50256/2020

DATE OF HEARING/ DECISION: 31.01.2020

ARCHANA WADHWA:

The appellant has applied for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. No objection by the Id. Authorized Representative for the respondent/Department.

3. In view of the above, the appeal is dismissed as withdrawn with liberty to get the same restored in case of no acceptance of appellant's declarations.

(Dictated and pronounced in open court)

(ARCHANA WADHWA)
MEMBER (JUDICIAL)

